

Presently, there is no proposal to set up another Defence Industrial Corridor in Jharkhand and Gujarat.

Republic day parade tableaux of Kerala

21. SHRI K. SOMAPRASAD: Will the Minister of DEFENCE be pleased to state:

(a) the details of prevailing system of selection of tableaux for participation in the Republic day parade;

(b) the details and name of expert Committee which examined the proposal of tableaux from different States, including Kerala for 2020; and

(c) the details of tableaux proposed by State of Kerala and the reasons mentioned by the expert Committee for the rejection of the tableaux for Republic day, 2020?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) There is a well established system for selection of tableaux for participation in the Republic Day Parade as per which Ministry of Defence invites proposals for tableaux from all States/UTs and Central Ministries/Departments. The tableaux proposals received from various States/UTs and Central Ministries/Departments are evaluated in a series of meetings of the Expert Committee comprising of eminent persons in the field of art, culture, painting, sculpture, music, architecture, choreography etc. The Expert Committee examines the proposals on the basis of theme, concept, design and its visual impact before making its recommendations. Due to time allotted for tableaux in the overall duration of the parade, shortlisting of tableaux is done by the Expert Committee.

Ceasefire violations by Pakistan

22. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of DEFENCE be pleased to state:

(a) whether there has been an increase in ceasefire violations by Pakistan in recent months;

(b) whether such ceasefire violations are concentrated in the Union Territory of Jammu and Kashmir;

(c) if so, the details thereof;

(d) whether Indian forces have retaliated to such incidents of ceasefire violations; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (c) Pakistan has been resorting to Ceasefire Violations (CFVs) along the Line of Control in the Union Territory of Jammu and Kashmir.

(d) and (e) Appropriate retaliation to the ceasefire violations, as required, has been carried out by Indian Army. Also all violations of ceasefire and infiltration are taken up with Pakistan authorities at the appropriate level through the established mechanism of hotlines, flag meetings, Directorate Generals of Military Operations talks as well as diplomatic channels between the two countries.

Human rights violation cases in the armed forces

23. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of DEFENCE be pleased to state:

(a) whether the cases of human rights violations are increasing in the armed forces;

(b) if so, the details thereof during the years 2015 to 2019, year-wise; and

(c) the steps being taken by Government to address such human rights violations?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) No, Sir.

(b) Indian Army. Details of alleged complaints of Human Rights Violations since 2015 are as under:-

Year	Number of Human Rights Allegations Received	Number of Human Rights Allegations Found True
2015	29	-
2016	25	01
2017	29	01
2018	42	-
2019	26	-
TOTAL	151	02